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DELHI BAR ASSOCIATION

TIS HAZARI COURTS, DELHI - 110054

President

SANJEEV NASIAR
9899047270

Sr. Vice President

ANIL KUMAR TOMAR
9811364958

Vice President

NIKHIL BHARDWAJ
9871302406

Hony. Secretary

DIVYA DARSHAN SHARMA
9958275552

Addl. Secretary

JONI KUMAR SHARMA
9015970994

Joint Secretary

SHITEZ SHARMA
9811912364

Treasurer

DHARMENDER BASOYA
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Lady Member Executive

NEELAM SINGH

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Ex. Officio Member

N. C. GUPTA

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JAIVEER SINGH CHAUHAN

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To

Dated : 15 April, 2020

Hon'ble Chief Minister,
Govt. of NCT of Delhi,
Delhi.

The Commissioner of Police,
Delhi Police Headquarters,
I.T.O, New Delhi.

SUB. : REQUEST TO PERMIT ADVOCATES TO COMMUTE FROM THEIR RESIDENCE TO OFFICE, WHILE STRICTLY FOLLOWING PRESCRIBED NORMS OF SOCIAL DISTANCING.

REF. : Notification no. 40-3/2020-DM-I(A), dated 15th April 2020 issued by the Ministry of Home Affairs, Govt. of India, permitting the self-employed persons to carry on their activities.

Sir,

On the above subject, the reference of your good self is invited to the Notification no. 40-3/2020-DM-I(A), dated 15th April 2020 pertaining to relaxed guidelines issued by the Ministry of Home Affairs, Govt. of India, for containment of spread of Covid-19 epidemic in the country.

In the said notification, it has been specifically mentioned that to mitigate hardship to the general public, select additional activities will be allowed w.e.f. 20th April, 2020. It is further mentioned in the said notification dated 15th April 2020, that these additional activities will be operationalized by States/UTs/District Administrations based on compliance to the existing measures of Social Distances.

In para 14 (xi) of the said Notification/Revised Guidelines, specific and categorical provision has been made, allowing the "Self Employed Persons" such as electricians, IT repairs, plumbers, motor mechanics, carpenters, to carry on their activities. This list clearly is only illustrative and not exhaustive.

The intention of the notification and relaxations, is permit all the self-employed persons to resume activities, provided the norms of Social Distancing are strictly followed.



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Delhi Bar Association is of clear view that the office activities of Advocates limited to their office/chambers can be carried on and continued, while strictly following the prescribed norms of Social Distancing. As such, the office/Chamber activities of Advocates are covered under the relaxed guidelines and the same ought to be permitted, while observing social distancing norms.

I, therefore, request your good self to kindly issue necessary and appropriate instructions to the Police force and other concerned Authorities under your command, to permit Advocates to commute from their residences to offices/chambers on verification of their I-cards.

Kindly issue the necessary instructions, as requested above, at the earliest.

Thanking you,

Yours faithfully,

SANJEEV NASIAR, Advocate
President, Delhi Bar Association